

CENTRAL INFORMATION COMMISSION
Club Building, Opposite Ber Sarai Market,
Old JNU Campus, New Delhi - 110067.
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Decision No.CIC/SG/A/2010/000156/7038
Appeal No. CIC/SG/A/2010/000156

Appellant : Mr. Ajit Singh Malik
C-39, Main road, Masudpur,
New Delhi - 110070.

Respondent : Mr. Dilip Ramnani
Public Information Officer & SE-II
O/o the Superintending Engineer-II,
Municipal Corporation of Delhi,
South Zone, Green Park, New Delhi.

RTI application filed on : 28/07/2009
PIO replied : 28/08/2009
First Appeal filed on : 24/09/2009
First Appellate Authority order : 07/12/2009
Second Appeal Received on : 15/01/2010
Notice of Hearing Sent on : 01/02/2010
Hearing Held on : 05/03/2010

Appellant sought information in respect of Manohar-Memorial Education Society Public School, Sector-C, Pocket-2-3, National Mandela-Road, Vasant Kunj. He sought photocopies of all original documents submitted by the said institute including Map & Building construction plan & by which date those documents were submitted.

Sl.	Information Sought	PIO's reply
a.	By which date Occupancy Certificate had been demanded by the institute. What are its serial no. &, date of expire. Provide photocopies of them.	An application had been received on 17/03/2008 vide File no. 25/cc/B/SZ/08.
b.	How much had amount been deposited by the institute under Form-G-8-A, MCD? Whether any penalty had been deposited by the institute? Provide certificate of those.	Rs. 2200/ had been deposited as processing fee for said file.
c.	Whether the map of residence built with the Building of the institute was as per law. Provide photocopy of them.	The Appellant had been asked for inspection available record because information was not available in desired format.
d.	Provide photocopy with details of permanent structure & temporary structure floor-wise.	As said in Sl. (c)
e.	How much construction as per map? Provide details in meter with photocopies.	As said in Sl. (c)

Grounds for First Appeal:

Information to all three queries was not provided. Full name, post & telephone no., relevant documents to all queries had not been provided.

Order of the First Appellate Authority:

Directed the PIO again give the information to the Appellant within 7 days.

Grounds for Second Appeal:

As mentioned in 'First Appeal'.

Relevant Facts emerging during Hearing:

The following were present:

Appellant: Mr. Ajit Singh Malik;

Respondent: Mr. R. K. Sharma, AE & deemed PIO on behalf of Mr. Dilip Ramnani, PIO & SE-II;

The Appellant states that he would like to inspect the records. The PIO is directed to facilitate an inspection of the records on 18/03/2010 at 02.00PM.

Decision:

The appeal is allowed.

The PIO is directed to facilitate an inspection of the records on 18/03/2010 at 02.00PM. The PIO will give photocopy of the records which the Appellant wants free of cost upto 100 pages.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
05 March 2010

(In any correspondence on this decision, mention the complete decision number.)^{Roij}